

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- †1814**  
TO BE ANSWERED ON- 13/02/2023

**REHABILITATION OF TRIBAL PEOPLE**

†1814. SHRI HAJI FAZLUR REHMAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to rehabilitate the tribal people residing in national parks/ reserves/sanctuaries in various States in the country;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the cases of exploitation of tribal people residing in the forest areas;
- (d) if so, the details thereof, State-wise; and
- (e) the details of the action taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) & (b):** As per “The Government of India (Allocation of Business) Rules, 1961”, Wildlife conservation, preservation, protection, planning including Project Tiger and Project Elephant and Wild life preservation and protection of wild birds and animals is administered by Ministry of Environment, Forest and Climate Change (MoEFCC).

As per the information received from MoEFCC, the package for voluntary relocation/rehabilitation of people from the core/critical tiger habitats which covers the provisions of “National Rehabilitation and Resettlement Policy, 2007” has been designed taking into consideration the difficulties/ imperatives involved in relocating people living in forest areas. The package has two options:

Option 1 :- Payment of entire package amount (which was earlier Rs.10 lakhs per family has now been increased to Rs.15 lakh per family in 2021) to the family in case the family opts so, without involving any rehabilitation/ relocation process by the Forest Department.

Option II:- Carrying out relocation/rehabilitation of village from protected area/ tiger reserve by the forest Department.

The policy has also the provision to monitor the relocation process by the State level monitoring committee and District level implementing committee.

The MoEFCC provides financial assistance to States/UTs under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats,' for conservation and management of wildlife including voluntary relocation of families from Protected areas (National Parks/Sanctuaries) for creating inviolate space for wild animals based on the Annual Plan of Operations submitted by States/UTs.

**(c) to (e):** The Ministry of Tribal Affairs administers 'The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (In short FRA). Under FRA, individual and community rights are recognised and vested on forest land in forest dwelling Scheduled Tribes (FDSTs) and other traditional forest dwellers (OTFDs) for the purpose of occupation, cultivation, habitation, livelihood etc.

As per FRA and rules made there under State Governments / UT Administrations are responsible for implementation of various provisions of the Act. As per Section 2 (d) of FRA "forest land" means land of any description falling within any forest area and includes unclassified forests, undermarked forests, existing or deemed forests, protected forest, reserved forest, Sanctuaries and National Parks. Section 4 (5) of FRA states that save as otherwise provided, no member of a forest dwelling Scheduled Tribes or Other Traditional Forest Dweller shall be evicted or removed from the forest land under his occupation till the recognition and verification procedure is complete.

No such incidences of exploitation of tribal people residing in forest areas have been formally reported by the State Government/ UT Administration to this Ministry.

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